

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 2642/2017

New Delhi, this the 25th day of July, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

Dr. Richa Singh
D/o. Shri Ramanuj Singh,
R/o. E-5, Ganesh Nagar,
Pandav Nagar Complex,
Delhi – 110 092.

Working as Junior Resident Doctor,
Department of Dentistry (Dental)
Sardar Vallabh Bhai Patel Hospital,
Govt. of NCT of Delhi, East Patel Nagar,
New Delhi – 110 008.

.....Applicant

(By Advocate : Mr. M. Qayam-Ud-Din with Ms. Sabreena Bashir)

Versus

1. Govt. of NCT of Delhi
Through its Secretary,
Department of Health and Family Welfare,
9th Level, 'A' Wing, Delhi Secretariat,
Players Building, New Delhi – 110 002.

2. The Director,
Directorate of Health Services,
Govt. of NCT of Delhi,
F-17, Karkardooma, Delhi – 110 032.

3. Medical Superintendent
Sardar Ballabh Bhai Patel Hospital,
East Patel Nagar,
New Delhi – 110 008.Respondents

(By Advocate : Ms. Neetu Mishra for Ms. Rashmi Chopra)

O R D E R (O R A L)

Justice L. Narasimha Reddy, Chairman :

The relief claimed in the O.A is the one for extension of tenure of Junior Residentship of the applicant by one year. Both the learned

counsel for applicant and respondents submitted that during the pendency of the O.A such extension has been given.

2. The O.A has become infructuous. Accordingly, the O.A is disposed of. There shall be no order as to costs.

(Aradhana Johri)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

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